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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 95/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017**

Name of the Company: Alok Ingots (Mumbai) Pvt Ltd.
V/s.
Techno Forge Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

None present for Applicant/ Operational Creditor. None present for Respondent.

Proof of service of notice of date of hearing not filed.

Applicant not present for this date and previous hearing date.

Applicant not complied with the direction dated 24.08.2017.

Application is dismissed for default.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 30th day of August, 2017.